

RATIFIED

Minutes of Meeting No.08/14 scheduled on 09.07.2013 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 08/14 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 09.07.2013 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari, I.A,	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063166	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	312	23061562 Extn.146	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee first considered the minutes of the Norms Committee-I Meeting No. 07/14 dated 25.6.2013 for confirmation and confirmed and adopted the same without any change.

1	Case No.:21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES P.LTD.,	Meet No/Date:8/80-ALC2/2013 09.07.2013	Rejected
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	
	Decision : The Committee noted that firm attend personal hearing on 22.1.2013 and thereafter they were to make a written submission based on discussion in personal hearing. Firm was again reminded on 23.3.2013 and a final reminder was sent to firm on 14.5.2013. Since no reply was received from firm, the Committee constrained to reject the with direction to the firm to pay custom duty and applicable interest immediately. RLA may take necessary action accordingly.			

2	Case No.:32/31/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status: Deferred
	HQ File :01/80/050/00510/AM11/	RLA File :06/24/040/00028/AM11/	Lic.No/Date:0610018929 30.08.2010	Defer Date:20.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 4.7.2013 and decided to remind them for expediting their reply.			

3	Case No.:1/25/80-ALC2/2012	Party Name:RANGSONS ELECTRONICS PVT LTD	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00533/AM13/	RLA File :07/24/040/00250/AM11/	Lic.No/Date:0710074552 01.10.2010	Defer Date:20.08.2013
	Decision : The Committee noted that this authorization was issued in October 2010 but the case was attached to online agenda recently. The Committee has not received copy of application either from RA or from firm till date. The Committee decided to request RA/firm to immediately provide one set of application for consideration.			

4	Case No.:4/4/80-ALC2/2013	Party Name:BASIC WATER NEEDS INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00051/AM14/	RLA File :25/24/040/00007/AM11/	Lic.No/Date:2510003024 22.10.2010	Defer Date:20.08.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 3.7.2013 and decided to remind them for expediting their reply.

5	Case No.: 4/19/85-ALC3/2011	Party Name:BOOM SYSTEMS PVT. LTD.,	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status: Deferred
	HQ File :01/85/050/00097/AM12/	RLA File :05/23/040/00156/AM12/	Lic.No/Date:0510297632 26.07.2011	Defer Date:20.08.2013
	Decision : The Committee noted that copy of firm's reply has been forwarded to DHI. The Committee also noted that firm is making deemed export supply to a hydroelectric project but a copy of the Project Authority Certificate was not available in the file. The Committee decided to ask the firm to submit a copy of PAC for further examination of the case.			

6	Case No.: 6/21/80-ALC2/2011	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status: Deferred
	HQ File :01/80/050/00426/AM12/	RLA File :07/24/040/00296/AM12/	Lic.No/Date:0710083749 04.11.2011	Defer Date:20.08.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to remind them for expediting their comments.			

7	Case No.: 16/25/80-ALC2/2011	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status: Deferred
	HQ File :01/80/050/00495/AM12/	RLA File :34/24/040/00186/AM12/	Lic.No/Date:3410032547 14.12.2011	Defer Date:20.08.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

8	Case No.: 43/25/80-ALC2/2011	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status: Deferred
	HQ File :01/80/050/00522/AM12/	RLA File :31/83/040/00218/AM12/	Lic.No/Date:3110052856 08.02.2012	Defer Date:20.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 1.4.2013 followed by reminder dated 14.5.2013 and final reminder dated 4.7.2013 and decided to await 15 days more to received reply from firm.			

9	Case No.: 27/25/80-ALC2/2012	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:8/80-ALC2/2013 09.07.2013	Approved
	HQ File :01/80/050/00559/AM13/	RLA File :08/24/040/00065/AM13/	Lic.No/Date:0810112711 18.06.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per C&PC OM No. 46011/35/2011-PC-II dated 30.4.2013 (copy to be forwarded to firm and RA). As mentioned by C&PC in this OM, the Committee also decided to revise quantity of import item to 1.12 nos in respect of firm's AA No.0810112711 dated 18.6.2013 which was ratified in NC-I meeting No.6/14 dated 11.6.2013. RLA may take necessary action accordingly.			

10	Case No.: 4/10/81-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status: Deferred
	HQ File :01/81/050/00199/AM13/	RLA File :05/23/040/00134/AM13/	Lic.No/Date:0510329855 17.07.2012	Defer Date:20.08.2013
	Decision : The Committee noted that this case was referred to EPCG Division for clarification and decided to remind them for providing their comments immediately.			

	Case No.: 24/13/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status: Deferred
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11	HQ File :01/80/050/00279/AM13/	RLA File :05/24/040/00149/AM13/	Lic.No/Date:0510330419 24.07.2012	Defer Date:20.08.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			
12	Case No.:14/16/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/81/050/00321/AM13/	RLA File :09/24/040/00186/AM13/	Lic.No/Date:0910053414 02.08.2012	Defer Date:20.08.2013
Decision : The Committee noted that firm is making supply of 20 MW Steam Generator against Invalidation Letter of EPCG issued to M/s Grazim Industries Ltd. Accordingly, the Committee decided to refer the case to EPCG Division for clarification on firm's eligibility for advance authorization.				
13	Case No.:22/22/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00469/AM13/	RLA File :07/24/040/00287/AM13/	Lic.No/Date:0710091411 16.10.2012	Defer Date:20.08.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 1.4.2013 followed by reminder dated 14.5.2013 and final reminder dated 4.7.2013 and decided to await 15 days more to receive reply from firm.				
14	Case No.:6/22/80-ALC2/2012	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00453/AM13/	RLA File :03/94/040/00582/AM13/	Lic.No/Date:0310713179 18.10.2012	Defer Date:20.08.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 25.3.2013 followed by reminder dated 17.5.2013 and final reminder dated 3.7.2013 and decided to await 15 days more to receive reply from firm.				
15	Case No.:17/22/80-ALC2/2012	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:8/80-ALC2/2013 09.07.2013	Rejected
	HQ File :01/80/050/00464/AM13/	RLA File :07/21/040/00507/AM13/	Lic.No/Date:0710091489 22.10.2012	
Decision : The Committee noted that firm has not replied to deficiency letter dated 22.2.2013 followed by reminder dated 25.3.2013 and final reminder dated 17.5.2013. Since no reply has been received from firm, the Committee constrained to reject the case with direction to the firm to pay custom duty and applicable interest.				
16	Case No.:24/22/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00471/AM13/	RLA File :07/24/040/00300/AM13/	Lic.No/Date:0710091567 25.10.2012	Defer Date:20.08.2013
Decision : The Committee noted that the case is under examination of DIT and decided to await comments.				
17	Case No.:7/22/80-ALC2/2012	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00454/AM13/	RLA File :03/94/040/00610/AM13/	Lic.No/Date:0310714432 06.11.2012	Defer Date:20.08.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 25.3.2013 followed by reminder dated 3.7.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.				

18	Case No.:1/22/80-ALC2/2012	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00448/AM13/	RLA File :03/94/040/00625/AM13/	Lic.No/Date:0310714469 07.11.2012	Defer Date:20.08.2013
	Decision : The Committee noted that firm vide letter dated 26.3.2013 informed that they will be filing amendment application with RA and hence requested to hold their case for fixation of norms for a few weeks.			

19	Case No.:2/22/80-ALC2/2012	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00449/AM13/	RLA File :03/94/040/00626/AM13/	Lic.No/Date:0310714471 07.11.2012	Defer Date:20.08.2013
	Decision : The Committee noted that firm vide letter dated 6.5.2013 informed that they will be filing amendment application with RA and hence requested to hold their case for fixation of norms for a few weeks.			

20	Case No.:19/22/80-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00466/AM13/	RLA File :03/95/040/00342/AM13/	Lic.No/Date:0310716381 05.12.2012	Defer Date:20.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 1.4.2013 followed by reminder dated 14.5.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

21	Case No.:29/22/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00476/AM13/	RLA File :04/24/040/00158/AM13/	Lic.No/Date:0410141543 05.12.2012	Defer Date:20.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 12.4.2013 followed by reminder dated 14.5.2013 and final reminder dated 8.7.2013 and decided to await 15 days more to receive reply from firm.			

22	Case No.:21/25/80-ALC2/2012	Party Name:GMM PFAUDLER LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00553/AM13/	RLA File :03/94/040/00854/AM13/	Lic.No/Date:0310719957 09.01.2013	Defer Date:20.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 25.3.2013 followed by reminder dated 17.5.2013 and final reminder dated 3.7.2013 and decided to await 15 days more to receive reply from firm.			

23	Case No.:24/25/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00556/AM13/	RLA File :03/95/040/00774/AM13/	Lic.No/Date:0310720380 11.01.2013	Defer Date:20.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 1.4.2013 followed by reminder dated 14.5.2013 and final reminder dated 4.7.2013 and decided to await 15 days more to receive reply from firm.			

	Case No.:25/25/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00557/AM13/	RLA File :03/95/040/00778/AM13/		

24			Lic.No/Date:0310720388 11.01.2013	Defer Date:20.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 14.5.2013 followed by reminder dated 4.7.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			
25	Case No.:28/25/80-ALC2/2012	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00560/AM13/	RLA File :05/24/040/00338/AM13/	Lic.No/Date:0510343819 21.01.2013	Defer Date:20.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 15.3.2013 followed by reminder dated 14.5.2013 and final reminder dated 4.7.2013 and decided to await 15 days more to receive reply from firm.			
26	Case No.:7/25/80-ALC2/2012	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:8/80-ALC2/2013 09.07.2013	Approved
	HQ File :01/80/050/00539/AM13/	RLA File :04/24/040/00165/AM13/	Lic.No/Date:0410142834 23.01.2013	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME UO note No. 30(03)2013-ME dated 30.5.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			
27	Case No.:8/25/80-ALC2/2012	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:8/80-ALC2/2013 09.07.2013	Approved
	HQ File :01/80/050/00540/AM13/	RLA File :04/24/040/00169/AM13/	Lic.No/Date:0410142833 23.01.2013	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME UO note No. 30(03)2013-ME dated 30.5.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			
28	Case No.:9/25/80-ALC2/2012	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:8/80-ALC2/2013 09.07.2013	Approved
	HQ File :01/80/050/00541/AM13/	RLA File :04/24/040/00166/AM13/	Lic.No/Date:0410142832 23.01.2013	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME UO note No. 30(04)2011-ME dated 30.5.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			
29	Case No.:10/25/80-ALC2/2012	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00542/AM13/	RLA File :05/23/040/00433/AM13/	Lic.No/Date:0510344308 29.01.2013	Defer Date:20.08.2013
	Decision : The Committee noted that copy of firm's reply dated 3.7.2013 has been forwarded to MSME for examination and comments.			
30	Case No.:29/25/80-ALC2/2012	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00561/AM13/	RLA File :04/24/040/00205/AM13/	Lic.No/Date:0410143034 31.01.2013	Defer Date:20.08.2013
	Decision : The Committee decided to forward copy of firm's application to DHI for examination. On the recommendation of DHI representative present in the meeting, the Committee also decided to ask the firm to furnish information on composition material balancing for each product.			

31	Case No.:47/2/80-ALC2/2013	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00047/AM14/	RLA File :09/24/040/00491/AM13/	Lic.No/Date:0910054874 31.01.2013	Defer Date:20.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 14.5.2013 followed by reminder dated 3.7.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

32	Case No.:16/2/80-ALC2/2013	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00016/AM14/	RLA File :07/24/040/00452/AM13/	Lic.No/Date:0710093506 01.02.2013	Defer Date:20.08.2013
	Decision : The Committee noted that copy of reply dated 30.6.2013 has been forwarded to DIPP for examination and comments.			

33	Case No.:24/4/80-ALC2/2013	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00071/AM14/	RLA File :09/24/040/00484/AM13/	Lic.No/Date:0910054916 04.02.2013	Defer Date:20.08.2013
	Decision : The Committee decided to again forward copy of application to MSME for examination and comments.			

34	Case No.:45/2/80-ALC2/2013	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00045/AM14/	RLA File :56/24/040/00037/AM13/	Lic.No/Date:5610001637 06.02.2013	Defer Date:20.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 4.7.2013 and decided to remind them for expediting their reply.			

35	Case No.:2/4/80-ALC2/2013	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00049/AM14/	RLA File :03/95/040/00855/AM13/	Lic.No/Date:0310723297 07.02.2013	Defer Date:20.08.2013
	Decision : The Committee decided to ask the firm to provide ratification details of its past authorization similar to the subject authorization.			

36	Case No.:46/2/80-ALC2/2013	Party Name:CHAK RADER FARM EQUIPMENTS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Approved
	HQ File :01/80/050/00046/AM14/	RLA File :09/24/040/00475/AM13/	Lic.No/Date:0910055037 13.02.2013	
	Decision : The Committee decided to ratify norms of subject authority as per MSME UO note No. 30(15)/13-ME dated 24.6.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

37	Case No.:6/2/80-ALC2/2013	Party Name:ALFA LAVAL (INDIA)LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00006/AM14/	RLA File :31/83/040/00192/AM13/	Lic.No/Date:3110057162 15.02.2013	Defer Date:20.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 17.5.2013 followed by reminder dated 3.7.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the			

Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.

38	Case No.:22/2/80-ALC2/2013	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00022/AM14/	RLA File :05/23/040/00432/AM13/	Lic.No/Date:0510346352 18.02.2013	Defer Date:20.08.2013
	Decision : The Committee decided to forward copy of firm's application to DIPP (Chemical Division) and C&PC for examination and comments.			

39	Case No.:34/2/80-ALC2/2013	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00034/AM14/	RLA File :03/95/040/00888/AM13/	Lic.No/Date:0310724586 19.02.2013	Defer Date:20.08.2013
	Decision : The Committee noted that firm has noted replied to deficiency letter dated 14.5.2013 followed by reminder dated 4.7.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence			

40	Case No.:20/8/80-ALC2/2013	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00130/AM14/	RLA File :09/24/040/00539/AM13/	Lic.No/Date:0910055081 19.02.2013	Defer Date:20.08.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

41	Case No.:5/25/80-ALC2/2012	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:8/80-ALC2/2013 09.07.2013	Closed
	HQ File :01/80/050/00537/AM13/	RLA File :05/23/040/00473/AM13/	Lic.No/Date:0510346896 21.02.2013	
	Decision : The Committee noted that CLA vide letter No. 05/23/40/00473/AM13/ZALC-I/CLA/999021 dated 27.7.2013 informed that subject authorization was issued as per Para 4.7.1 of HBP Vol.I. The Committee therefore decided to close the case. RLA may take necessary action accordingly.			

42	Case No.:36/2/80-ALC2/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00036/AM14/	RLA File :05/24/040/00432/AM13/	Lic.No/Date:0510346969 21.02.2013	Defer Date:20.08.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

43	Case No.:23/2/80-ALC2/2013	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Approved
	HQ File :01/80/050/00023/AM14/	RLA File :05/24/040/00123/AM13/	Lic.No/Date:0510347204 22.02.2013	
	Decision : The Committee decided to ratify norms of subject authorization as per C&PC OM No. 46011/253/2004-PC-II dated 3.6.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

Case No.:39/4/80-ALC2/2013			Status:Deferred
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44		Party Name:ADORE MEDI PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	
	HQ File :01/80/050/00086/AM14/	RLA File :05/23/040/00492/AM13/	Lic.No/Date:0510347369 25.02.2013	Defer Date:20.08.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 3.7.2013 and decided to remind them for expediting their reply.				

45	Case No.:17/4/80-ALC2/2013	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00064/AM14/	RLA File :07/24/040/00484/AM13/	Lic.No/Date:0710094023 04.03.2013	Defer Date:20.08.2013
Decision : The Committee noted that firm was requested to appear before the Committee for personal hearing to explain their case but firm did not appear nor provided any written intimation. The Committee, therefore, decided to give the firm a second opportunity of personal hearing on 20.8.2013 at 2.30 pm in DGFT, Room No.11, Udyog Bhavan, New Delhi.				

46	Case No.:41/4/80-ALC2/2013	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00088/AM14/	RLA File :03/94/040/00961/AM13/	Lic.No/Date:0310726638 04.03.2013	Defer Date:20.08.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 3.7.2013 and decided to remind them for expediting their reply.				

47	Case No.:41/2/80-ALC2/2013	Party Name:DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00041/AM14/	RLA File :04/24/040/00268/AM13/	Lic.No/Date:0410143868 05.03.2013	Defer Date:20.08.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 3.7.2013 and decided to remind them for expediting their reply.				

48	Case No.:29/4/80-ALC2/2013	Party Name:SANDVIK ASIA PVT. LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00076/AM14/	RLA File :31/83/040/00203/AM13/	Lic.No/Date:3110057347 05.03.2013	Defer Date:20.08.2013
Decision : The Committee noted that firm has not replied to deficiency letter and decided to await comments.				

49	Case No.:12/2/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00012/AM14/	RLA File :05/23/040/00487/AM13/	Lic.No/Date:0510348281 06.03.2013	Defer Date:20.08.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 3.7.2013 and decided to remind them for expediting their reply.				

50	Case No.:13/2/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00013/AM14/	RLA File :05/23/040/00507/AM13/	Lic.No/Date:0510348353 06.03.2013	Defer Date:20.08.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 17.5.2013 followed by reminder dated 3.7.2013. However, the firm has vide letter dated 18.6.2013 sought more time for providing their reply.

51	Case No.:42/2/80-ALC2/2013	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00042/AM14/	RLA File :04/24/040/00260/AM13/	Lic.No/Date:0410143936 06.03.2013	Defer Date:20.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 3.7.2013 and decided to remind them for expediting their reply.			

52	Case No.:43/2/80-ALC2/2013	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00043/AM14/	RLA File :04/24/040/00261/AM13/	Lic.No/Date:0410143937 06.03.2013	Defer Date:20.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 3.7.2013 and decided to remind them for expediting their reply.			

53	Case No.:30/2/80-ALC2/2013	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00030/AM14/	RLA File :03/95/040/00957/AM13/	Lic.No/Date:0310727478 08.03.2013	Defer Date:20.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 6.6.2013 followed by reminder dated 4.7.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence			

54	Case No.:1/4/80-ALC2/2013	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00048/AM14/	RLA File :05/23/040/00506/AM13/	Lic.No/Date:0510348513 08.03.2013	Defer Date:20.08.2013
	Decision : The Committee decided to remind RA / firm to immediately forward copy of application for consideration of the case.			

55	Case No.:21/2/80-ALC2/2013	Party Name:MVS ENGINEERING LTD	Meet No/Date:8/80-ALC2/2013 09.07.2013	Approved
	HQ File :01/80/050/00021/AM14/	RLA File :05/24/040/00458/AM13/	Lic.No/Date:0510348726 11.03.2013	
	Decision : Based on DIPP written comments dated 8.7.2013, the Committee decided to ratify norms of subject authorization as per GN4 for Engineering Products. RLA may take necessary action accordingly.			

56	Case No.:44/2/80-ALC2/2013	Party Name:EXCELLENT HI-CARE PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00044/AM14/	RLA File :04/24/040/00266/AM13/	Lic.No/Date:0410144188 14.03.2013	Defer Date:20.08.2013
	Decision : The Committee noted that C&PC vide letter No. 46011/41/2013-PC-II dated 28.5.2013 asked firm to provide certain information required by them for examination of the case. The Committee decided to remind firm to immediately provide the information.			

57	Case No.:25/2/80-ALC2/2013	Party Name:CAMFIL FARR AIR FILTRATION INDIA PVT. LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Approved
	HQ File :01/80/050/00025/AM14/	RLA File :05/23/040/00519/AM13/	Lic.No/Date:0510349255 15.03.2013	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME UO note No. 30(07)/2013-ME dated 17.6.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

58	Case No.:19/4/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00066/AM14/	RLA File :07/24/040/00516/AM13/	Lic.No/Date:0710094271 15.03.2013	Defer Date:20.08.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments. The Committee also noted that firm has not informed whether it is a case of supply against Invalidation Letter of EPCG as asked vide letter dated 28.5.2013 followed by reminder dated 4.7.2013 and decided to send a final reminder to firm for furnishing the information immediately.			

59	Case No.:12/4/80-ALC2/2013	Party Name:METAL LAND INDUSTRIES	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00059/AM14/	RLA File :10/24/040/00091/AM13/	Lic.No/Date:1010052903 19.03.2013	Defer Date:20.08.2013
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

60	Case No.:23/4/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Approved
	HQ File :01/80/050/00070/AM14/	RLA File :04/24/040/00240/AM13/	Lic.No/Date:0410144211 19.03.2013	
	Decision : The DHI representative informed that it is a case of SEZ which is a physical supply. Therefore, based on DHI written comments dated 9.7.2013, the Committee decided to ratify norms of subject authorization as under: Weight of EP is 2200 MT to be incorporated in AA. Item No. 1 to 3 – 1.02 kg/kg content. Item No.4 – Net to Net basis with accountability clause. Word “Relevant” to be prefixed before item 1 to 4. Item No.5 – As applied for. RLA may take necessary action accordingly.			

61	Case No.:32/4/80-ALC2/2013	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00079/AM14/	RLA File :05/24/040/00472/AM13/	Lic.No/Date:0510349578 19.03.2013	Defer Date:20.08.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

62	Case No.:35/4/80-ALC2/2013	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00082/AM14/	RLA File :05/24/040/00471/AM13/	Lic.No/Date:0510349577 19.03.2013	Defer Date:20.08.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

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63	Case No.:20/4/80-ALC2/2013	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00067/AM14/	RLA File :03/95/040/01027/AM13/	Lic.No/Date:0310728824 20.03.2013	Defer Date:20.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 7.6.2013 followed by reminder dated 4.7.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

64	Case No.:21/4/80-ALC2/2013	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00068/AM14/	RLA File :03/95/040/01035/AM13/	Lic.No/Date:0310728822 20.03.2013	Defer Date:20.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 7.6.2013 followed by reminder dated 4.7.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

65	Case No.:31/4/80-ALC2/2013	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00078/AM14/	RLA File :07/24/040/00527/AM13/	Lic.No/Date:0710094430 22.03.2013	Defer Date:20.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 4.7.2013 and decided to remind them for expediting their reply.			

66	Case No.:33/4/80-ALC2/2013	Party Name:REYNOLD INDIA PVT.LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Approved
	HQ File :01/80/050/00080/AM14/	RLA File :05/24/040/00454/AM13/	Lic.No/Date:0510350060 22.03.2013	
	Decision : Based on DIPP written comments dated 8.7.2013, the Committee decided to ratify norms of subject authorization as per General Note-4 for Engineering Products. RLA may take necessary action accordingly.			

67	Case No.:40/2/80-ALC2/2013	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00040/AM14/	RLA File :53/24/040/00015/AM13/	Lic.No/Date:5310016509 27.03.2013	Defer Date:20.08.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

68	Case No.:16/4/80-ALC2/2013	Party Name:CANARA HYDRAULICS PVT LTD	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00063/AM14/	RLA File :07/24/040/00501/AM13/	Lic.No/Date:0710094546 28.03.2013	Defer Date:20.08.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

69	Case No.:21/8/80-ALC2/2013	Party Name:BERCO UNDERCARRIAGES (INDIA) PVT LTD	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00131/AM14/	RLA File :09/24/040/00625/AM13/	Lic.No/Date:0910055625 28.03.2013	Defer Date:20.08.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 4.7.2013 and decided to remind them for expediting their reply.

70	Case No.:15/4/80-ALC2/2013	Party Name:MVS ENGINEERING LTD	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00062/AM14/	RLA File :05/24/040/00483/AM13/	Lic.No/Date:0510350651 03.04.2013	Defer Date:20.08.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 3.7.2013 and decided to remind them for expediting their reply.				

71	Case No.:22/4/80-ALC2/2013	Party Name:YUTAKA AUTOPARTS INDIA (P)LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00069/AM14/	RLA File :05/24/040/00492/AM13/	Lic.No/Date:0510350699 03.04.2013	Defer Date:20.08.2013
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

72	Case No.:34/4/80-ALC2/2013	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00081/AM14/	RLA File :34/24/040/00317/AM13/	Lic.No/Date:3410036590 05.04.2013	Defer Date:20.08.2013
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				

73	Case No.:8/4/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00055/AM14/	RLA File :05/23/040/00531/AM13/	Lic.No/Date:0510350890 08.04.2013	Defer Date:20.08.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 3.7.2013 and decided to remind them for expediting their reply.				

74	Case No.:18/4/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00065/AM14/	RLA File :05/23/040/00534/AM13/	Lic.No/Date:0510350891 08.04.2013	Defer Date:20.08.2013
Decision : The Committee decided to seek information on following from firm: 1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format-export product wise. 2. Quantities of import items at Sl. Nos. 3 & 5 in Nos. also in addition to their weights. 3. Quantities of import items at Sl. No. 6 & 7 in meters also in addition to their weights.				

75	Case No.:36/4/80-ALC2/2013	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00083/AM14/	RLA File :07/24/040/00503/AM13/	Lic.No/Date:0710094700 08.04.2013	Defer Date:20.08.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 3.6.2013 followed by reminder dated 4.7.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence				

Case No.:22/8/80-ALC2/2013			Approved
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76		Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	
	HQ File :01/80/050/00132/AM14/	RLA File :09/24/040/00594/AM13/	Lic.No/Date:0910055690 09.04.2013	
Decision : Based on DHI written comments dated 9.7.2013, the Committee decided to ratify norms of subject authorization as per General Note-4 of Engineering Productions and spares as per Policy. RLA may take necessary action accordingly.				

77	Case No.:26/4/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00073/AM14/	RLA File :04/24/040/00001/AM14/	Lic.No/Date:0410144942 10.04.2013	Defer Date:20.08.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 6.6.2013 followed by reminder dated 4.7.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.				

78	Case No.:27/4/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00074/AM14/	RLA File :04/24/040/00272/AM13/	Lic.No/Date:0410144941 10.04.2013	Defer Date:20.08.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 6.6.2013 followed by reminder dated 4.7.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence				

79	Case No.:28/8/80-ALC2/2013	Party Name:K.T.A. SPINDLE TOOLINGS	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00138/AM14/	RLA File :31/83/040/00223/AM13/	Lic.No/Date:3110057922 15.04.2013	Defer Date:20.08.2013
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

80	Case No.:31/8/80-ALC2/2013	Party Name:SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00141/AM14/	RLA File :31/83/040/00002/AM14/	Lic.No/Date:3110057929 15.04.2013	Defer Date:20.08.2013
Decision : The Committee noted that the case is under examination of DIPPI and decided to await comments.				

81	Case No.:27/8/80-ALC2/2013	Party Name:SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00137/AM14/	RLA File :31/83/040/00005/AM14/	Lic.No/Date:3110057984 17.04.2013	Defer Date:20.08.2013
Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.				

82	Case No.:29/8/80-ALC2/2013	Party Name:KOSO INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00139/AM14/	RLA File :31/82/040/00346/AM13/	Lic.No/Date:3110057977 17.04.2013	Defer Date:20.08.2013
Decision : The Committee noted that copy of application was forwarded to DHI. The Committee observed that this pertains to DIPP and accordingly decided to forward copy of application to DIPP for examination and comments.				

83	Case No.:30/8/80-ALC2/2013	Party Name:FOURESS ENGGINEERING (INDIA) LIMITED.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00140/AM14/	RLA File :07/24/040/00543/AM13/	Lic.No/Date:0710094883 17.04.2013	Defer Date:20.08.2013
	Decision : The Committee noted that copy of application was forwarded to DHI. The Committee observed that this pertains to DIPP and accordingly decided to forward copy of application to DIPP for examination and comments.			

84	Case No.:17/8/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00127/AM14/	RLA File :04/24/040/00253/AM13/	Lic.No/Date:0410145648 30.04.2013	Defer Date:20.08.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

85	Case No.:25/8/80-ALC2/2013	Party Name:FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00135/AM14/	RLA File :31/83/040/00013/AM14/	Lic.No/Date:3110058143 30.04.2013	Defer Date:20.08.2013
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.			

86	Case No.:24/8/80-ALC2/2013	Party Name:ALFA LAVAL (INDIA) LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00134/AM14/	RLA File :31/82/040/00020/AM14/	Lic.No/Date:3110058178 03.05.2013	Defer Date:20.08.2013
	Decision : The Committee noted that copy of application was forwarded to DIT. The Committee observed that this pertains to DIPP and accordingly decided to forward copy of application to DIPP for examination and comments.			

87	Case No.:26/8/80-ALC2/2013	Party Name:ROTHERDE INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00136/AM14/	RLA File :31/83/040/00012/AM14/	Lic.No/Date:3110058219 08.05.2013	Defer Date:20.08.2013
	Decision : The Committee noted that copy of application was forwarded to DHI. The Committee observed that this pertains to DIPP and accordingly decided to forward copy of application to DIPP for examination and comments.			

88	Case No.:43/4/80-ALC2/2013	Party Name:EURO LABS	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00090/AM14/	RLA File :03/94/040/00057/AM14/	Lic.No/Date:0310733779 09.05.2013	Defer Date:20.08.2013
	Decision : The Committee noted that copy of application was forwarded to DIPP. The Committee observed that this pertains to MSME and accordingly decided to forward copy of application to DIPP for examination and comments.			

89	Case No.:1/5/80-ALC2/2013	Party Name:POLY MEDICURE LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00091/AM14/	RLA File :05/24/040/00043/AM14/	Lic.No/Date:0510354168 14.05.2013	Defer Date:20.08.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

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90	Case No.:10/8/80-ALC2/2013	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00120/AM14/	RLA File :34/24/040/00030/AM14/	Lic.No/Date:3410036871 14.05.2013	Defer Date:20.08.2013
	Decision : The Committee noted that copy of application was forwarded to DIPP. The Committee observed that this pertains to DHI and accordingly decided to forward copy of application to DIPP for examination and comments.			

91	Case No.:4/8/80-ALC2/2013	Party Name:IN TRANS ENGINEERING LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00114/AM14/	RLA File :02/24/040/00012/AM14/	Lic.No/Date:0210189641 15.05.2013	Defer Date:20.08.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

92	Case No.:5/8/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00115/AM14/	RLA File :52/24/040/00050/AM13/	Lic.No/Date:5210039740 15.05.2013	Defer Date:20.08.2013
	Decision : The Committee noted that copy of application was forwarded to DHI. The Committee observed that this pertains to DIPP and accordingly decided to forward copy of application to DIPP for examination and comments.			

93	Case No.:6/8/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00116/AM14/	RLA File :52/24/040/00049/AM13/	Lic.No/Date:5210039741 15.05.2013	Defer Date:20.08.2013
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.			

94	Case No.:12/8/80-ALC2/2013	Party Name:PLAST TECH ENGINEERING	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00122/AM14/	RLA File :04/24/040/00030/AM14/	Lic.No/Date:0410146308 17.05.2013	Defer Date:20.08.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

95	Case No.:13/8/80-ALC2/2013	Party Name:SSP PVT.LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00123/AM14/	RLA File :05/24/040/00046/AM14/	Lic.No/Date:0510354749 21.05.2013	Defer Date:20.08.2013
	Decision : The Committee noted that copy of application was forwarded to DHI. The Committee observed that this pertains to DIPP and accordingly decided to forward copy of application to DIPP for examination and comments.			

96	Case No.:8/8/80-ALC2/2013	Party Name:KOBELCO CONSTRUCTION EQUIPMENT INDIA PVT.LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Approved
	HQ File :01/80/050/00118/AM14/	RLA File :05/23/040/00044/AM14/	Lic.No/Date:0510354810 22.05.2013	

Decision : Based on DHI written comments dated 9.7.2013, the Committee decided to ratify norms of subject authorization as per General Note-4 of Engineering Products. RLA may take necessary action accordingly.

97	Case No.:7/8/80-ALC2/2013	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00117/AM14/	RLA File :05/23/040/00049/AM14/	Lic.No/Date:0510355247 27.05.2013	Defer Date:20.08.2013
Decision : The Committee noted that copy of application was forwarded to DHI. The Committee observed that this pertains to MSME and accordingly decided to forward copy of application to MSME for examination and comments.				

98	Case No.:15/8/80-ALC2/2013	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00125/AM14/	RLA File :05/23/040/00050/AM14/	Lic.No/Date:0510355250 27.05.2013	Defer Date:20.08.2013
Decision : The Committee noted that copy of application was forwarded to DHI. The Committee observed that this pertains to MSME and accordingly decided to forward copy of application to MSME for examination and comments.				

99	Case No.:14/8/80-ALC2/2013	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00124/AM14/	RLA File :05/24/040/00491/AM13/	Lic.No/Date:0510355533 29.05.2013	Defer Date:20.08.2013
Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.				

100	Case No.:9/8/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00119/AM14/	RLA File :05/23/040/00077/AM14/	Lic.No/Date:0510355910 31.05.2013	Defer Date:20.08.2013
Decision : The representative of DHI observed that in this case the description of export product and import items are similar. The Committee decided to seek firm's explanation on this point.				

101	Case No.:16/8/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00126/AM14/	RLA File :05/23/040/00076/AM14/	Lic.No/Date:0510355908 31.05.2013	Defer Date:20.08.2013
Decision : The representative of DHI observed that in this case the description of export product and import items are similar. The Committee decided to seek firm's explanation on this point.				

102	Case No.:18/8/80-ALC2/2013	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00128/AM14/	RLA File :04/24/040/00018/AM14/	Lic.No/Date:0410147002 11.06.2013	Defer Date:20.08.2013
Decision : The Committee noted that the case is under examination of MSME and decided to await comments.				

103	Case No.:11/8/80-ALC2/2013	Party Name:METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00121/AM14/	RLA File :05/24/040/00074/AM14/	Lic.No/Date:0510357008 13.06.2013	Defer Date:20.08.2013
	Decision : On the recommendation of DHI, the Committee decided to ask the firm to provide information on weight balancing and difference between export and import product.			

104	Case No.:23/8/80-ALC2/2013	Party Name:HARI MACHINES LTD	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00133/AM14/	RLA File :23/24/040/00002/AM13/	Lic.No/Date:2310003372 13.06.2013	Defer Date:20.08.2013
	Decision : The Committee noted that copy of application was forwarded to DIT. The Committee observed that this pertains to DHI and accordingly decided to forward copy of application to DIPP for examination and comments.			

105	Case No.:1/8/80-ALC2/2013	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00111/AM14/	RLA File :08/24/040/00153/AM13/	Lic.No/Date:0810122023 18.06.2013	Defer Date:20.08.2013
	Decision : The Committee noted that copy of application has not been received in NC and decided to request RA / firm to immediately forward copy of application for consideration.			

106	Case No.:19/8/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00129/AM14/	RLA File :05/23/040/00098/AM14/	Lic.No/Date:0510357512 19.06.2013	Defer Date:20.08.2013
	Decision : The representative of DHI observed that in this case the description of export product and import items are similar. The Committee decided to seek firm's explanation on this point.			

107	Case No.:2/8/80-ALC2/2013	Party Name:MHI-VST DIESEL ENGINES PVT.LTD,	Meet No/Date:8/80-ALC2/2013 09.07.2013	Approved
	HQ File :01/80/050/00112/AM14/	RLA File :07/24/040/00041/AM14/	Lic.No/Date:0710096175 25.06.2013	
	Decision : Based on DHI written comments dated 9.7.2013, the Committee decided to ratify norms of subject authorization as per General Note-4 of Engineering Products. RLA may take necessary action accordingly.			

108	Case No.:3/8/80-ALC2/2013	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:8/80-ALC2/2013 09.07.2013	Status:Deferred
	HQ File :01/80/050/00113/AM14/	RLA File :17/24/040/00042/AM14/	Lic.No/Date:1710005396 25.06.2013	Defer Date:20.08.2013
	Decision : The Committee noted that copy of application has not been received in NC and decided to ask RA/firm to immediately forward copy of application for consideration.			

S.No.192

Case No. A/R-98	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date
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Meeting No.08/14 Date: 09.07.2013	Hyderabad	RA.F.No.09/24/040/00223/AM11 Fixation of Norms	0910043468 dt.09.09.2010
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The Committee noted that this case was referred to EPCG Division for clarification and comments is still awaited. The Committee decided to remind EPCG Division to provide the necessary comments at the earliest. Case deferred to 20.08.2013.

S.No.193

Case No. A/R-88	M/s. Bharat Heavy	HQF.No.01/80/050/01436/AM08/DES.I	Lic. No. & date
Meeting No.08/14	Electricals Ltd.,	RA.F.No.09/24/040/00556/AM07	0910030003
Date: 09.07.2013	Hyderabad	Fixation of Norms	dt.16.04.2007

The Committee decided to ratify norms of subject authorization as per DHI letter No. 3(73)/2007 TSWB dated 16.11.2012 (copy to be forwarded to firm and RA). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.194

Case No. A/R-107	M/s. Bharat Heavy	HQF.No.01/80/050/00078/AM06/DES.I	Lic. No. & date
Meeting No.08/14	Electricals Ltd.,	RA.F.No.04/24/042/00102/AM05	0410069858
Date: 09.07.2013	Chennai	Amendment of Norms	dt.25.04.2005

The Committee noted that clarification/reply is awaited from firm and decided to remind them for expediting the same. Case deferred to 20.08.2013.

S.No.195

Case No. A/R-118	M/s. Bharat Heavy	HQF.No.01/80/050/00495/AM11/DES.I	Lic. No. & date
Meeting No.08/14	Electricals Ltd.,	RA.F.No.09/24/040/00169/AM11	0910043002
Date: 09.07.2013	Hyderabad	Fixation of Norms	dt.06.08.2010

The Committee noted that this case was referred to EPCG Division for clarification and comments is still awaited. The Committee decided to remind EPCG Division to provide the necessary comments at the earliest. Case deferred to 20.08.2013

S.No.196

Case No. A/R-126	M/s. Bharat Heavy	HQF.No.01/80/050/00077/AM06/DES.I	Lic. No. & date
Meeting No.08/14	Electricals Ltd.,	RA.F.No.04/24/040/00101/AM05	0410069856
Date: 09.07.2013	Chennai	Fixation of Norms	dt.25.04.2005

The Committee noted that clarification/reply is awaited from firm and decided to remind them for expediting the same. Case deferred to 20.08.2013.

S.No.197

Case No. A/R-128	M/s. Bharat Heavy	HQF.No.01/80/050/00180/AM10/DES.I	Lic. No. & date
Meeting No.08/14	Electricals Ltd.,	RA.F.No.09/24/040/00004/AM10	0910037842
Date: 09.07.2013	Hyderabad	Fixation of Norms	dt.06.05.2009

The Committee decided to ratify norms of subject authorization as per DHI letter No. 3(3)/2013-TSW(B) dated 21.1.2013 (copy to be forwarded to firm and RA). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.198

Case No. A/R-109	M/s. Poly	HQF.No.01/80/050/00391/AM2/DES.I	Lic. No. & date
Meeting No.08/14	Medicure Ltd.,	RA.F.No.05/24/040/00241/AM12	0510305885
Date: 09.07.2013	New Delhi	Revision of norms	dt.19.10.2011

The Committee noted that the case is under examination of C&PC and decided to await comments. Case deferred to 20.08.2013.

S.No.199

Case No. A/R-110	M/s. Poly	HQF.No.01/80/050/00427/AM12/DES.I	Lic. No. & date
Meeting No.08/14	Medicure Ltd.,	RA.F.No.05/24/040/00281/AM12	0510309080
Date: 09.07.2013	New Delhi	Revision of norms	dt.19.10.2011

The Committee noted that the case is under examination of C&PC and decided to await comments. Case deferred to 20.08.2013.

S.No.200

Case No. A/R-111	M/s. Poly	HQF.No.01/80/050/00390/AM12/DES.I	Lic. No. & date
Meeting No.08/14	Medicure Ltd.,	RA.F.No.05/24/040/00238/AM12	0510304858
Date: 09.07.2013	New Delhi	Revision of norms	dt.10.10.2011

The Committee noted that the case is under examination of C&PC and decided to await comments. Case deferred to 20.08.2013.

S.No.201

Case No. A/R-114	M/s. Godrej &	HQF.No.01/80/050/01085/AM12/DES.I	Lic. No. & date
Meeting No.08/14	Boyce Co. Ltd.,	RA.F.No.03/94/040/01092/AM08	0310460269
Date: 09.07.2013	Mumbai	Amendment of norms	dt.06.02.2008

The Committee noted that firm has not replied to deficiency letter dated 25.3.2013 followed by reminder dated 17.5.2013 and final reminder dated 3.7.2013 and decided to await 15 days more to receive reply from firm. Case deferred to 20.08.2013.

S.No.202

Case No. A/R-140	M/s. Alstom	HQF.No.01/80/050/01450/AM04/DES.I	Lic. No. & date
Meeting No.08/14	Projects India Ltd.,	RA.F.No.03/24/042/00205/AM04	0310247081
Date: 09.07.2013	Mumbai	Fixation of norms	dt.12.01.2004

The Committee noted that this case was referred to EPCG Division for clarification and comments is still awaited. The Committee decided to remind EPCG Division to provide the necessary comments at the earliest. Case deferred to 20.08.2013.

S.No.203

Case No. A/R-141	M/s. Avlight	HQF.No.01/80/050/01174/AM08/DES.I	Lic. No. & date
Meeting No.08/14	Automotive Ltd.,	RA.F.No.05/24/040/00691/AM08	0510213511
Date: 09.07.2013	New Delhi	Fixation of norms	dt.13.12.2007

The Committee decided to ratify norms of subject authorization as per C&PC OM No. 46011/166/2004-PC-II dated 29.5.2013 (copy to be forwarded to firm and RA). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.204

Case No. A/R-143	M/s. Rites Ltd.,	HQF.No.01/81/050/00010/AM08/DES.I	Lic. No. & date
Meeting No.08/14		RA.F.No.05/24/040/01062/AM08	0510201943
Date: 09.07.2013		Fixation of norms	dt.30.03.2007

The Committee decided to ratify norms of subject authorization as per DHI UO No. 3/26/13/TSW(B) dated 9.7.2013 (copy to be forwarded to firm and RA). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.205

Case No. A/R-144	M/s. SMC	HQF.No.01/80/050/00388/AM12/DES.I	Lic. No. & date
Meeting No.08/14	Pneumatics India	RA.F.No.05/24/040/00229/AM12	0510304366
Date: 09.07.2013	Pvt. Ltd.,	Fixation of norms	dt.30.09.2011

Based on DIPP written comments dated 8.7.2013, the Committee decided to ratify norms of subject authorization as under:

1. Quantities of import items from Sl. No. 1 to 10 and 16 to 82 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 11 may be allowed as 1356220 gms. inclusive of 50.3 % wastage after 50 % recovery.
3. Quantity of import item at Sl. No. 12 may be allowed as 1346449 gms. inclusive of 55 % wastage after 50 % recovery.
4. Quantity of import item at Sl. No. 13 may be allowed as 1359173 gms. inclusive of 49.6 % wastage after 50 % recovery.
5. Quantity of import item at Sl. No. 14 may be allowed as 3069300 gms. inclusive of 123 % wastage after 50 % recovery.
6. Quantity of import item at Sl. No. 15 may be allowed as 1265416 gms. inclusive of 102 % wastage after 50 % recovery.

RLA may take necessary action accordingly.

S.No.206

Case No. A/R-149	M/s. Weatherford	HQF.No.01/81/050/00489/AM08/DES.I	Lic. No. & date
Meeting No.08/14	Drilling & Production	RA.F.No.34/24/040/00185/AM08	3410020553
Date: 09.07.2013	Services Pvt. Ltd.,	Fixation of norms	dt.07.01.2008
	Baroda		

The Committee noted that firm has not replied to deficiency letter dated 23.5.2013 followed by reminder dated 4.7.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence. Case deferred to 20.08.2013.

S.No.207

Case No. A/R-08	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00791/AM11/DES.I	Lic. No. & date 0510045023 dt.03.01.2011
Meeting No.08/14		RA.F.No.05/24/040/00436/AM11	
Date: 09.07.2013		Fixation of norms	

The Committee decided to ratify norms of subject authorization as per DHI UO No. 3(42)/2010/TSW(B)/112 dated 31.5.2013 (copy to be forwarded to firm and RA). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.208

Case No. A/R-09	M/s. Radiant Industries, Pune	HQF.No.01/80/050/00394/AM12/DES.I	Lic. No. & date 3110051726 dt.07.12.2011
Meeting No.08/14		RA.F.No.31/83/040/00182/AM12	
Date: 09.07.2013		Fixation of norms	

The Committee considered DHI UO No. 3(8)/12-TSW(B)/142 dated 4.7.2013 and decided to ask the firm to provide calculations from raw material as per DHI letter dated 14.8.2012. Case deferred to 20.08.2013.

S.No.209

Case No. A/R-10	M/s. Minda Sai Ltd., Mumbai	HQF.No.01/80/050/00903/AM08/DES.I	Lic. No. & date 0310440650 dt.23.08.2007
Meeting No.08/14		RA.F.No.03/95/040/00474/AM08	
Date: 09.07.2013		Amendment / revision of norms	

The Committee noted that firm has not replied to deficiency letter dated 10.5.2013 followed by reminder dated 3.7.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence. Case deferred to 20.08.2013.

S.No.210

Case No. A/R-11	M/s. Saraswati Industrial Syndicate Ltd.,	HQF.No.01/80/050/00254/AM11/DES.I	Lic. No. & date 0510267954 dt.12.07.2010
Meeting No.08/14		RA.F.No.05/24/040/00126/AM11	
Date: 09.07.2013		Revision of norms	

The Committee noted that copy of application has been forwarded to DHI. The Committee observed that this case pertains to DIPP and accordingly decided to forward copy of application to DIPP for examination and comments. Case deferred to 20.08.2013.

S.No.211

Case No. A/R-27	M/s. IFB Industries Limited, Kolkata	HQF.No.01/80/162/00047/AM14/DES.I	Lic. No. & date
Meeting No.08/14		RLA, No.02/73/040/00818/AM92	(i) 3321963 dt.30.04.1992
		RLA, No.02/73/040/00026/AM93	(ii) 3327432 dt.29.09.1992
		RLA, No.02/73/040/00881/AM92	(iii) 3321987 dt.19.05.1992
		RLA, No.02/73/040/01020/AM90	(iv) 3204053 dt.21.07.1989
		RLA, No.02/73/040/00203/AM93	(v) 3388496 dt.30.03.1993
		RLA, No.02/73/040/00075/AM93	(vi) 3227504 dt.04.12.1992
		RLA, No.02/73/040/03976/AM90	(vii) 3206667 dt.01.11.1989
		RLA, No.02/73/040/01827/AM90	(viii) 3204858 dt.09.08.1989
		RLA, No.02/73/040/00227/AM91	(ix) 3262973 dt.05.02.1991
		RLA, No.02/73/040/00014/AM91	(x) 3259424 dt.28.02.1992
RLA, No.02/73/040/00750/AM92		(xi) 3325249 dt.30.06.1992	
Date: 09.07.2013	Fixation of norms		

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 20.08.2013.

S.No.212

Case No. A/R-30	M/s. Saraswati Industrial Syndicate Ltd.,	HQF.No.01/80/050/00326/AM11/DES.I	Lic. No. & date
Meeting No.08/14		RLA, No.05/24/040/00175/Am11	0510270440 dt.12.08.2010

Date: 09.07.2013	Revision/amendment of norms
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Based on DIPP written comments dated 8.7.2013, the Committee decided to modify norms of subject authorization as under:

1. Quantities of import item from Sl. Nos. 13 & 14 (welding consumables) may be allowed as 1250 Kgs. each.
2. Quantities of import item from Sl. Nos. 31, 34 & 36 (welding consumables) may be allowed as 9450 Kgs. , 2000 Kgs. & 3000 Kgs. respectively.
3. Import items at Sl.No. 32, 33 & 35 (welding consumables for overlay) may be allowed as 18848 Kgs., 12000 Kgs. & 1074 Kgs. respectively.
4. Quantities of import item from Sl. Nos. 40 & 41 (welding consumables) may be allowed as 4000 Kgs. & 5000 Kgs. respectively.
5. Quantities of import item from Sl. Nos. 45 & 46 (welding consumables) may be allowed as 6750 Kgs.. & 2450 Kgs. respectively.
6. Weight of import item at Sl. No. 44 may be allowed as 4275 Kgs. on net to net basis.
7. No change may be made in the quantities of import items at Sl. No. 1, 7,15,16,20 & 21 as the weight of these items have been reduced after taking recovery from the scrap generated during the manufacturing operations

The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.213

Case No. A/R-31 Meeting No.08/14	M/s. Saraswati Industrial Syndicate Ltd.,	HQF.No.01/80/050/00741/AM11/DES.I RLA, No.05/24/040/00341/AM11	Lic. No. & date 0510281781 dt.18.01.2011
Date: 09.07.2013		Revision/amendment of norms	

Based on DIPP written comments dated 8.7.2013, the Committee decided to maintain status quo and firm's representation for revision / amendment of norms is rejected as quantities of import items at Sl. No. 1, 3 & 4 have been reduced after taking recovery from the scrap generated during the manufacturing operations and closed the case. RLA may take necessary action accordingly.

S.No.214

Case No. A/R-43 Meeting No.08/14	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00455/AM13/DES.I RLA, No.03/94/040/00575/AM13	Lic. No. & date 0310713034 dt.17.10.2012
Date: 09.07.2013		Revision of norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 20.08.2013.

S.No.215

Case No. A/R-44 Meeting No.08/14	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00487/AM13/DES.I RLA, No.03/94/040/00650/AM13	Lic. No. & date 0310715387 dt.21.11.2012
Date: 09.07.2013		Revision of norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 20.08.2013.

S.No.216

Case No. A/R-45 Meeting No.08/14	M/s. Super Max Personal Care Pvt. Ltd.,	HQF.No.01/80/050/00445/AM13/DES.I RLA, No.03/95/040/00543/AM13	Lic. No. & date 0310713230 dt.19.10.2012
Date: 09.07.2013		Revision / amendment of norms	

Based on DIPP written comments dated 8.7.2013, the Committee decided to modify norms of subject authorization as under:

1. Quantity of export product may be corrected as 500,000 thousand Nos.
2. Taking clue from SION C-829, quantity of import item at Sl. No. 1 may be allowed as 494,000 Kgs.
3. Quantities of import items at Sl. No. 2 & 3 may be allowed as per SION C-829.

RLA may take necessary action accordingly.

S.No.217

Case No. A/R-46 Meeting No.08/14	M/s. Prijai Heat Exchangers Pvt. Ltd.,	HQF.No.01/80/050/00657/AM11/DES.I RLA, No.03/95/040/00558/AM11	Lic. No. & date 0310603942 dt.01.12.2010
Date: 09.07.2013		Revision of norms	

The Committee noted that firm has not replied to deficiency letter dated 24.6.2013 and decided to remind them for expediting their reply. Case deferred to 20.08.2013.

S.No.218

Case No. A/R-47	M/s. Saraswati Industrial Syndicate Ltd.,	HQF.No.01/80/050/00119/AM11/DES.I	Lic. No. & date 0510264573 dt.19.05.2010
Meeting No.08/14		RLA, No.05/24/040/00063/AM11	
Date: 09.07.2013		Revision / amendment of norms	

The Committee noted that copy of application has been forwarded to DHI. The Committee observed that this case pertains to DIPP and accordingly decided to forward copy of application to DIPP for examination and comments. Case deferred to 20.08.2013.

Sl.No.219

Case No. C – 06	M/s. Precihole Machine Tools Pvt. Ltd., Mumbai	HQ F.No.01/80/162/00082/AM13/DES-I
Meeting No.08/14		Fixation of Ad-hoc Norms for the export product “Collar High Flow 8 Inch EWR Phase 4” – reg.
Date: 09.07.2013		

The Committee decided to ask the firm to provide adhoc norms fixation details of its past case similar to the subject case. Case deferred to 20.08.2013.

Sl.No.220

Case No. C – 09	M/s. MTAR Technologies Pvt. Ltd., Hyderabad	HQ F.No.01/80/162/00462/AM13/DES-I
Meeting No.08/14		Fixation of input output wastage Ad-hoc Norms for the export product “Oil & Gas Exploration components, Catalina Hot Box & Aero Space Parts” in respect of 100% EOU –reg.
Date: 09.07.2013		

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 20.08.2013.

Sl.No.221

Case No. C – 03	M/s. Berco Undercarriage (India) Pvt. Ltd., Hyderabad	HQ F.No.01/80/162/00484/AM13/DES-I
Meeting No.08/14		Fixation of Standard Input Output Norms (SION) for the export product “Roller Shaft (Parts for Excavators, Bulldozers)” covered under Product Group Engineering –reg.
Date: 09.07.2013		

The Committee noted that the firm has not replied to deficiency letter dated 3.7.2013 and decided to remind them for furnishing the information immediately. Case deferred to 20.08.2013.

S.No.222

Case No. A/R-48	M/s. Gas Tech Engineering India Pvt. Ltd., Faridabad	HQF.No.01/80/050/00575/AM13/DES.I	Lic. No. & date 0510345184 dt.07.02.2013
Meeting No.08/14		RLA, No.05/23/040/00447/AM13	
Date: 09.07.2013		Request for addition of import items in subject authorization	

The Committee noted that this authorization was already ratified as per GN-4 for Engineering Products. Subsequently, firm has submitted request for addition of import items. Firm’s request was forwarded to CLA for accepting application of firm for addition of import items subject to licence being valid and subject to ratification in NC. The Committee decided that ratification of authorization will be considered upon receipt of authorization amendment sheet from RA. Case deferred to 20.08.2013.
